

**IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI**

**BEFORE HON'BLE SHRI GEORGE GEORGE K, VICE PRESIDENT AND
HON'BLE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER**

**ITA No.2017/Chny/2024
Assessment Years: 2020-21**

**M/s. Keyence India Private Limited,
1st Floor, Unit C3 and C7,
SKCL Triton Square,
Thiru-vi-ka Industrial Estate, Guindy,
Chennai-600 032.
[PAN: AAECK4385P]**

**Deputy Commissioner of Income
Tax,
Corporate Circle-4(1),
Chennai.**

**Appellant)
Assessee by
Revenue by**

Respondent
: Mr.Rajesh, Advocate.
: Ms.R.Anitha, Addl.CIT

Date of Hearing : 19.12.2025
Date of Pronouncement : 30.12.2025

ORDER

PER INTURI RAMA RAO, A.M :

This appeal filed by the assessee – Keyence India Private Limited directed against the final assessment order of the Deputy Commissioner of Income Tax, Corporate Circle-4(1), Chennai dated 29.05.2024 for the assessment year 2020-21 passed u/s 143(3) r.w.s.144C(13) r.w.s. 144B of the Income Tax Act, 1961.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the issues involved in these appeal stands resolved under MAP resolution mechanism.

3. On the other hand, the Id. Sr.DR had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced on 30th , December-2025 at Chennai.

Sd/-
(GEORGE GEORGE K)
Vice president

Sd/-
(INTURI RAMA RAO)
Accountant Member

Chennai, Dated: 30th , December-2025.
KB/-

Copy to:

1. Appellant
2. Respondent
3. CIT - Chennai/Coimbatore/Madurai/Salem.
4. DR
5. GF